

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

26.

IA-1161/2023 IN C.P. (IB)/806(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 11.09.2023

NAME OF THE PARTIES:

Amit Punjabi

Vs.

Gambs India Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

**IA-1161/2023**

1. Ms. Jyoti Muley, Ld. Counsel for the Applicant present. Mr. Manish Jha, Ld. Counsel for the Respondent No.1 present.
2. Ld. Counsel for the Applicant submits that the present application was filed against the Respondent No.1 (RP) and Respondent No.2 (CoC) to ratify and accept the said sum of Rs.9,50,000/- as CIRP costs. Therefore, she submits that the CoC has approved the said amount and paid to the Applicant on 04.09.2023. Hence, Ld. Counsel for the Applicant orally seeks permission to withdraw the present application. In view of the above request, IA-1161/2023 is **dismissed as withdrawn**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)